

In Chamber

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 579 of 2020

Petitioner :- Uttar Pradesh Worker Front

Respondent :- Union Of India And Another

Counsel for Petitioner :- Vinayak Mithal,Pranjal Shukla

Counsel for Respondent :- A.S.G.I.,C.S.C.

Hon'ble Govind Mathur,Chief Justice

Hon'ble Siddhartha Varma,J.

This petition for writ is preferred to question correctness of the notification dated 8th May, 2020 issued on behalf of the State of Uttar Pradesh invoking the powers under Section 5 of the Factories Act, 1958.

It is submitted by learned Additional Advocate General, learned Chief Standing Counsel and Sri S.K. Rai, learned Standing Counsel for Union of India-respondent no.1 that the notification impugned has already been withdrawn by the State and as such this petition for writ has become infructuous.

In view of the fact mentioned above, this petition for writ is dismissed as becoming infructuous.

Order Date :- 19.5.2020

Bhaskar

(Siddhartha Varma, J.) (Govind Mathur, C.J.)